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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7456/2023

(88) RAGHU RAMA KRISHNA RAJU .....Petitioner  
Through: Mr. Ambuj Sachan, Advocate for  
applicant.

versus

UNION OF INDIA & ORS. ....Respondents  
Through: Mr. Himanshu Pathak, SPC and Mr.

Amit Singh, Advocates for R-1 and  
R-2.

Mr. Tarveen Singh Nanda, Govt.  
Pleader for R-2.

Mr. Rajiv Kapur, SC for SBI along  
with Mr. Akshit Kapur (AOR) and  
Ms. Riya Sood, Advocates for R-3  
(SBI).

Mr. Anupam S. Sharma, SPP for CBI.

+ W.P.(C) 7484/2023

(89) RAGHU RAMA KRISHNA RAJU .....Petitioner  
Through: Mr. Ambuj Sachan, Advocate for  
applicant.

versus

UNION OF INDIA & ORS. ....Respondents  
Through: Mr. Himanshu Pathak, SPC and Mr.

Amit Singh, Advocates for R-1 and  
R-2.

Mr. Tarveen Singh Nanda, Govt.  
Pleader for R-1 and R-2.

Mr. Anupam S. Sharma, SPP for CBI.

Mr. Yashu Rustagi, Adv. for R-  
3/Indian Bank.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

**03.04.2025**

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**CM APPL.18863/2025** (filed on behalf of the petitioner to place on record additional facts) in **W.P.(C) 7456/2023**

**CM APPL.18695/2025** (filed on behalf of petitioner to place on record additional facts) in **W.P.(C) 7484/2023**

1. This is an application seeking to place on record the fact that the petitioner did not undertake his travel to Philadelphia, United States of America (USA) as sought by him *vide* CM APPL. 12329/2025 in W.P.(C) 7456/2023 and CM APPL. 12320/2025 in W.P.(C) 7484/2023.
2. This Court does not appreciate the conduct of the petitioner in first citing grave urgency/necessity for travelling abroad, and on that basis securing the requisite order/s from this Court, and then cancelling the travel on the ground of “Ugadi Celebrations”.
3. While expressing reservation about the conduct of the petitioner, the present applications are disposed of, taking on record the factual position as sought to be placed on record.

**SACHIN DATTA, J**

**APRIL 3, 2025/r**